



2025:DHC:11569-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 19075/2025, CM APPL. 79384/2025, CM APPL.
79385/2025 & CM APPL. 79386/2025

SORATHIA CHANDULAL BHURABHAIPetitioner

Through: Mr. P Sureshan, Advocate

versus

UNION OF INDIARespondent

Through: Mr. Dhan Mohan, SPC with Ms
Tanisha Bhatia, Ms. Nikita Jha, Ms. Anjali
Chaudhary, Mr. Akash Yadav, Advocates

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

17.12.2025

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C. HARI SHANKAR, J.

1. With the consent of parties, this writ petition is disposed of, with a direction to the respondent to take a decision on the petitioner's representation dated 5 December 2025, within a period of four weeks from today and to communicate the decision to the petitioner forthwith.

2. The petitioner would not be relieved from the present posting till a period of one week after the decision on the representation so as to enable the petitioner to avail remedies, if she is aggrieved.



2025:DHC:11569-DB



3. The writ petition is disposed of, in the aforesaid terms.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 17, 2025/yg